**NATIONAL COMPANY LAW TRIBUNAL**
**MUMBAI BENCH, COURT-II**

**4. CA 495/2022 In C.A.(CAA)/208(MB)2022**

**CORAM:**
**SHRI SHYAM BABU GAUTAM** **JUSTICE P. N. DESHMUKH (Retd.)**
**HON'BLE MEMBER (T)** **HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.09.2022**

**NAME OF THE PARTIES:** **Esencia Technologies India Private Limited**

**APPEARANCE :**

**FOR THE PETITIONER** **:** Counsel, Mr. Rashid Boatwalla i/b MKA & Co.

**Section: Rule 11 of NCLT Rules, 2016 & Sec. 230-232 of Companies Act, 2013**

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**ORDER**

The matter is taken up through Virtual Hearing (VC).

**CA No. 495/2022** – The present application is filed by applicant for early hearing of the matter. Counsel appearing for the applicant does not press for the present application since, same is rendered to be infructuous. Accordingly, **CA No. 495/2022** is **disposed of** as **dismissed**. List this matter on **06.10.2022** for hearing.

**Sd/-**
**SHYAM BABU GAUTAM**
**Member (Technical)**

**Sd/-**
**JUSTICE P. N. DESHMUKH**
**Member (Judicial)**

26.09.2022
Sapana